DIVISION BENCH ITEM NO.119

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

APPEAL No.32/ALD/2023

CORAM:

1. **SHRI PRAVEEN GUPTA,**
   HON'BLE MEMBER (JUDICIAL)
2. **SHRI ASHISH VERMA,**
   HON'BLE MEMBER (TECHNICAL)

Date of Order: 2nd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	**ATUL KUMAR SHUKLA V/S ROC, KANPUR & ANR.**
UNDER SECTION	**252 (1) OF COMPANIES ACT, 2013**

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Tanmay Sadh, Adv. *: For the Appellant*
Sh. Pradeep Singh Sisodia, Adv. *: For the RoC*
Sh. Krishna Agarwal, Sr. S.C. *: For the I.T. Deptt.*

ORDER

Ld. Counsels representing the parties are present.

1. In compliance of the previous order dated 16.04.2024 with respect to para no.7, the Ld. Counsel representing the petitioner states that the soft copy of the affidavit has been filed, which is under scrutiny of the Registry of this Tribunal and the hard copy of the same would be filed within a period of three days. Ld. Counsel representing the Appellant undertakes to ensure that the same is taken on record.

2. The report of the Income Tax Department has been filed. However, Ld. Counsel representing the ROC seeks and is granted another one week time to file the report by serving an advance copy to the opposite side. The Appellant after receiving the replies, may if required file rejoinder before the next date of hearing.

3. Let the matter be adjourned for 16th May, 2024.

-Sd- ***-Sd-***

(Ashish Verma) **(Praveen Gupta)**
Member (Technical) **Member (Judicial)**

2nd May, 2024

Kavya Prakash Srivastava
(Stenographer)